



Form No. CHG-1

Form language

English

Hindi

Application for registration of creation, modification of charge (other than those related to debentures) including particulars of modification of charge by Asset Reconstruction Company in terms of Securitization and Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 (SARFAESI)

[Pursuant to sections 77,78 and 79 and pursuant to Section 384 read with 77,78 and 79 of the Companies Act, 2013 and Rule 3(1) and 13 of the Companies (Registration of Charges) Rules 2014]

Refer instruction kit for filing the form

All fields marked in * are mandatory

Entity's Details

- 1 *Corporate Identity Number (CIN) or Foreign Company Registration Number (FCRN)
- 2(a) *Name of the Company
- (b) *Address of the registered office or principal place of business in India of the company
- (c) *e-mail ID of the company
- 3 (a) *This form is for registration of
- Creation of charge Modification of charge
- (b) *Charge ID of the charge to be modified or rectified
- 4 *Whether the applicant is Company Charge holder

Details of charge instrument

- 5(a)* Date of the instrument creating or modifying the charge (DD/MM/YYYY)
- (b)* Nature, description and brief particulars of the instrument creating or modifying the charge
- (c)* Whether charge is created or modified outside India Yes No
- 6(a) Whether charge is modified in favour of asset reconstruction company (ARC) or assignee Yes No
- (b) Whether charge holder is authorised to assign the charge as per the charge agreement Yes No

7 Type of charge

(a) *Description of the property charged indicating whether it is a charge on

- | | |
|---|--|
| <input type="checkbox"/> Immovable property or any interest therein - Residential | <input type="checkbox"/> Immovable property or any interest therein - Commercial |
| <input type="checkbox"/> Immovable property or any interest therein - Others | <input type="checkbox"/> Movable property - Equipment and Machinery |
| <input type="checkbox"/> Movable property – Inventory | <input type="checkbox"/> Movable property - Inventory (incl. Receivables) |
| <input type="checkbox"/> Movable property - Motor Vehicle (Hypothecation) | <input type="checkbox"/> Movable property - Ship or any share in a ship |
| <input type="checkbox"/> Movable property - Others | <input type="checkbox"/> Intangible – Goodwill |
| <input type="checkbox"/> Intangibles - Trademarks | <input type="checkbox"/> Intangible - Patent |
| <input type="checkbox"/> Intangible - Licence | <input type="checkbox"/> Intangible - Licence under a Patent |
| <input type="checkbox"/> Intangible - Copyright | <input type="checkbox"/> Intangible - Copyright under a Patent |
| <input type="checkbox"/> Intangible - Designs | <input type="checkbox"/> Intangible - IPR |
| <input type="checkbox"/> Intangible - Others | <input type="checkbox"/> Solely of Property situated outside India |
| <input type="checkbox"/> Uncalled share capital | <input type="checkbox"/> Calls made but not paid |
| <input type="checkbox"/> Book debts | <input type="checkbox"/> Others |

(b) If others, please specify

Details of charge holder

8(a)* Whether consortium finance is involved:

Yes No

If Yes, enter Lead Banker's Name

(b)* Whether joint charge involved

Yes No

(c)* Number of charge holder(s)

(d) Whether Charges rank pari passu

Yes No

List of the Charge holder (s)

[Download excel](#)

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Rank	Name of the Charge holder	Particulars of the property charged	Details of their extent on the charge (in %)	Maximum amount secured (in INR)

9 Particulars of the charge holder (in case charge is modified in favour of ARC or assignee, enter the particulars of ARC or assignee)

*Category

(Nationalised bank/Scheduled bank/Private Sector Bank/Financial institution/
Non-banking financial company/Co-operative bank/Foreign bank/Individual/Others)

If others, please specify

*Name of the charge holder

CIN (if applicable)

*Name

*Address Line 1

Address Line 2

*Country

*Pin code/Zip Code

*Area/ Locality

*City

*District

*State/UT

*E-mail ID

*Whether charge holder is having a valid Income Tax PAN

Yes

No

Income Tax- Permanent Account Number (PAN)

BSR Code / Branch Code

Details of charge

10(a) *Maximum Amount secured by the charge

(In case the amount is in foreign currency, rupee equivalent to be stated) (in INR.).

(In case of modification of charge, enter the amount secured by the charge after such modification)

(b)* Maximum Amount secured by the charge in words

(c) In case amount secured by the charge is in foreign currency, mention details

11 Brief of the principal terms and conditions, extent and operation of charge

(a) Date of Creating Security Interest by actual/ constructive deposit of title deeds
within bank/ housing finance company (DD/MM/YYYY)

(b) Borrower's customer/account number

- (c) *Rate of interest
- (d) *Repayment term (in months)
- (e) *Terms of Repayment
- (f) Nature of facility
- (g) Date of Disbursement (DD/MM/YYYY)
- (h) Miscellaneous narrative information
- (i) *Margin
- (j) *Extent and operation of the charge
- (k) Others

Asset Details

12 In case of acquisition of property, subjected to charge, furnish the details relating to the existing charge on the property so acquired

- (a) Date of instrument creating or evidencing the charge (DD/MM/YYYY)
- (b) Description of the instrument creating or evidencing the charge
- (c) Date of acquisition of the property (DD/MM/YYYY)
- (d) Charge ID
- (e) Amount of the charge (in INR)
- (f) Particulars of the property charged

13(a) *Short particulars of the property or asset(s) charged (including complete address and location of the property)

(b) Plot Unit / Dwelling Interest Plot Dwelling Interest

(c) (i) Details of Plot Unit

Evaluated Price of Asset as on Security interest Creation date (in INR)	Nature of Property	PLOT ID Number	Survey No. /GAT No. etc.
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Street Number & Name	Sector /Block Number	Locality	Landmark
Village/Town Name	Taluka	Pin code	District
State	Latitude	Longitude	Area of plot (Sq. feet, Sq. meter, Acre, Gunta, Cents, Hectares)

(ii) Details of Dwelling Interest

Evaluated Price of Asset as on Security interest Creation date (in INR)	Nature of Property	PLOT ID Number	Survey No. /GAT No.*
Dwelling Unit ID Number	Floor No.	Building Name & Society Name	Street Name / No.
Sector/Block Number	Locality	Landmark	Village/Town Name
Taluka	Pin Code	District	State
Latitude	Longitude	Area of dwelling (Sq. feet, Sq. Meter)	

(iii) Bounded by

By North	By South	By East	By West

*Survey number, GAT number, Khesra number; khweta number, Mouza number, Phase number or any other such similar representation in various states or union territories can be captured in this field.

(All the fields should be captured as appearing in the revenue record, flat no, house no, Municipal Office/Municipal Corporation / Grampanchayat are to be specified and also the area of the immovable property as well as boundaries)

14 Description of document by which the company / borrower / third party acquire title

Number of title documents deposited by customer

Document Type (Sale deed/Lease deed/Award/Others)	Document Number	Sub registrar	Taluka	Country	Pin Code/Zip code	City/Sub-District	State/UT
▼				▼			
▼				▼			

15(a) *Whether any of the property or interest therein under reference is not registered in the name of the company

Yes No

(b) (i) CIN / LLPIN of the company in whose name property or interest therein is registered (if applicable)

(ii) PAN of the Individual in whose name property or interest therein is registered (if applicable)

(iii) Name of entity / individual person in whose name it is registered

Other Details

16 *Date of creation/last modification prior to the present modification (DD/MM/YYYY)

17 *Particulars of the present modification (please ensure that the correct particulars are entered as the same shall be displayed in the certificate of modification of charge)

Attachments

(a) *Instrument(s) of creation or modification of charge

(b) Instrument(s) evidencing creation or modification of charge in case of acquisition of property which is already subject to charge together with the instrument evidencing such acquisitions;

(c) Optional attachment(s)- if any

Declaration

I am authorised by the Board of Directors of the Company vide resolution no. dated to sign this is form and declare that all the requirements of Companies Act, 2013 and the

rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I also declare that all the information given herein above is true, correct and complete and as per the attached charge instrument(s) or document(s) and nothing material has been suppressed. A copy of the attached charge instrument(s) or document(s) is/ are available at the registered office or principal place of business in India of the company.

I further declare that:

1 the delay in filing the particulars of creation/modification, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors of the company;

2 no prejudice would be caused to the charge holder(s) or any other creditor(s) of the company, if the delay is condoned;

3 the company has not created or modified any other charge(s) whatsoever on the assets of the company, since the creation / modification of the present charge;

4 the company is carrying on the business as on the date of filing this application and no proceedings to wind-up the company have commenced or are pending against the company;

5 there is no litigation proceedings pending before any court of law for which condonation of delay is being filed;

6 the company has not applied for striking off the name of the company from the register of Registrar of Companies

To be digitally signed by

DSC BOX

Director or manager or secretary or CEO or CFO or IRP/RP/Liquidator (In case of an Indian company)
or an authorised representative (In case of a foreign company)

Designation

*(Director/Manager/Company Secretary/CFO/ CEO/Authorised Representative/Authorised Representative
IRP/RP/Liquidator)*

DIN of the director; PAN of the manager or CEO or CFO or authorised representative or
IRP/RP/Liquidator; or membership number of company secretary

Declaration

* I/we confirm that the attached charge instrument(s) or document(s) is/are true copies of the original which is/are available with the charge holder and/or assignee and all the information and particulars mentioned above are derived there from are concisely and correctly stated. I/we am/are duly authorised to sign this form.

I/we am/are a multilateral/International financial institution who has/have been exempted from payment of income tax in India under the UN Privileges and Immunities Act.

To be digitally signed by

DSC BOX

Charge holder

PAN of the charge holder

To be digitally signed by

DSC BOX

ARC or assignee

PAN of the ARC or assignee

Certificate by Practicing Professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the

Company/applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that:

- i. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of the Companies Act, 2013 and were found to be in order;
- ii. All the required attachments have been completely and legibly attached to this form.

To be digitally signed by

DSC BOX

- Chartered accountant (in whole-time practice) or
- Cost accountant (in whole-time practice) or
- Company secretary (in whole-time practice)

Whether associate or fellow:

- Associate Fellow

Membership number

Certificate of practice number

Save

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Note: Attention is drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement/ certificate and punishment for false evidence respectively

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

Digital signature of the authorising officer

This eForm is hereby registered

DSC BOX

Date of signing (DD/MM/YYYY)

Or

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company.

4. In the said rules, for Form No. CHG-4, the following Form shall be substituted namely:-



सत्यमेव जयते

Form No. CHG-4

Particulars for satisfaction of charge thereof

[Pursuant to section 82(1) of the Companies Act, 2013 and Rule 8(1) and 13 of the Companies (Registration of charges) Rules 2014]

Form language

English

Hindi

Refer instruction kit for filing the form

All fields marked in * are mandatory

Entity's Details

1 *Corporate Identity Number (CIN) or Foreign Company Registration Number (FCRN)

2(a) *Name of the Company

(b) *Address of the registered office or principal place of business in India of the company

(c) *e-mail ID of the company

3 *Date of satisfaction of charge in full (DD/MM/YYYY)

4(a) Whether the form is being filed

(i) *Beyond 30 days but within 300 days from the date of satisfaction

Yes

No

If yes, give reasons for the delay and mention the duration of delay

(ii) *Beyond 300 days (if yes, an application will be required to be made to Central Government for extension of further time)

Yes

No

(b) *Whether the applicant is

Company

Charge holder

5(a) *Whether the charge is satisfied in favour of asset reconstruction company or assignee

Yes

No

(b) *Charge creation identification (ID) number

6 Particulars of the charge holder or ARC or assignee

(a) *Name of the charge holder

In case of others, CIN (if applicable)

*Name

*Address

*email id

(b) Particulars of creation of original charge and subsequent modifications

(i) *Charge creation date (DD/MM/YYYY)

(ii) *Charge last modified date (DD/MM/YYYY)

(iii) *Final amount secured (In case the amount is in foreign currency, rupee equivalent to be stated) (in INR)

(iv) *Amount secured by the charge in words

(v) *In case amount secured by the charge is in foreign currency, mention details

Attachments

(a) Optional attachment(s) - if any

Max 2 MB

Choose File

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Declaration

I am authorised by the Board of Directors of the Company vide resolution no. Dated

to sign this is form and declare that all the requirements of Companies Act, 2013 and the

rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I also declare that all the information given herein above is true, correct and complete and as per the attached charge instrument(s) or document(s) and nothing material has been suppressed.

I further declare that:

1 the delay in filing the particulars of satisfaction, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors of the company;

2 no prejudice would be caused to the charge holder(s) or any other creditor(s) of the company, if the delay is condoned;

3 the company has not created or modified any other charge(s) whatsoever on the assets of the company, since the satisfaction of the present charge, for which the application for condonation of delay is being filed;

4 the company is carrying on the business as on the date of filing this application and no proceedings to wind-up the company have commenced or are pending against the company;

5 there is no litigation proceedings pending before any court of law for which condonation of delay is being filed;

6 the company has not applied for striking off the name of the company from the register of Registrar of Companies

To be digitally signed by

Director or manager or secretary or CEO or CFO or IRP/RP/Liquidator (In case of an Indian company), an Authorised representative (In case of a foreign company)

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Designation

(Director/Manager/Company Secretary/CFO/ CEO/IRP/RP/Liquidator/Authorised Representative)



DIN of the director; PAN of the manager or CEO or CFO or IRP/RP/Liquidator or Authorised representative; or membership number of company secretary

Declaration

*I/we confirm that the attached charge instrument(s) or document(s) is/are true copies of the original which is/are available with the charge holder and/or assignee and all the information and particulars mentioned above are derived there from are concisely and correctly stated. I/we am/are duly authorised to sign this form.

I/we am/are a multilateral/International financial institution who has/have been exempted from payment of income tax in India under the UN Privileges and Immunities Act.

To be digitally signed by

DSC BOX

Charge Holder (financial institution or bank or debenture holder etc.)

PAN

*Email ID

To be digitally signed by

DSC BOX

ARC or assignee

PAN

Email ID

To be digitally signed by

DSC BOX

Designation

PAN

Email ID

Certificate by Practicing Professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the Company/applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that:

i The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of the Companies Act, 2013 and were found to be in order;

ii All the required attachments have been completely and legibly attached to this form.

To be digitally signed by

DSC BOX

- Chartered accountant (in whole-time practice) or
 Cost accountant (in whole-time practice) or
 Company secretary (in whole-time practice)

Whether associate or fellow:

- Associate Fellow

Membership number

Certificate of practice number

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Note: Attention is drawn to provisions of Section 447, Section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement/ certificate and punishment for false evidence respectively.

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

Digital signature of the authorising officer

This eForm is hereby registered

DSC BOX

Date of signing (DD/MM/YYYY)

Or

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company.

5. In the said rules, for Form No. CHG-6, the following Form shall be substituted namely:-

Form language



सत्यमेव जयते

Form No. CHG-6

Notice of appointment or cessation of receiver or manager

[Pursuant to section 84(1) and pursuant to Section 384 of the Companies Act, 2013 and Rule 9 of the Companies (Registration of charges) Rules 2014]

English

Hindi

Refer instruction kit for filing the form

All fields marked in * are mandatory

Entity's Details

1 *Corporate Identity Number (CIN) or Foreign Company Registration Number (FCRN)

2(a) *Name of the Company

(b) *Address of the registered office or of the principal place of business in India of the company

(c) *e-mail ID of the company

3(a) *This notice is being filed by

Person appointing receiver or manager

Person appointed as receiver or manager

(b) *Type of notice

Appointment Cessation

4 Particulars of receiver or manager

(a) *Income tax permanent account number (PAN)

(b) *Name

(c) Address

*Line 1

Line 2

*Country

*Pin code/Zip Code

*Area/ Locality

*City

*District

*State/ UT

5 Date of appointment (DD/MM/YYYY)

6 Date of cessation (DD/MM/YYYY)

7 *Whether the appointment or cessation is Pursuant to an order of the court Pursuant to any instrument

8(a) *Number of charges

(b) Pursuance to an order of court

Court reference	Date of Court order (DD/MM/YYYY)	Charge ID	Appointment relating to whole of the property of the company	Appointment relating to income arising from whole of the property of the company
			<input type="radio"/> Yes <input type="radio"/> No	<input type="radio"/> Yes <input type="radio"/> No

(c) Pursuance to an instrument

Description of instrument	Date of instrument (DD/MM/YYYY)	Charge ID	Appointment relating to whole of the property of the company	Appointment relating to income arising from whole of the property of the company
			<input type="radio"/> Yes <input type="radio"/> No	<input type="radio"/> Yes <input type="radio"/> No

9(a) List of specified property of the company in case the appointment relates to specified property of the company

Number of assets

S.no	Type of assets	Brief description of the part of asset
(i)	(ii)	(iii)

(b) List of specified property of the company in case the appointment relates to income arising from specified property of the company

Number of assets

S.no	Type of assets	Brief description of the part of asset
(i)	(ii)	(iii)



Attachments

(a) Copy of instrument appointing receiver/manager;

Max 2 MB

Choose File

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(b) Copy of court order;

Max 2 MB

Choose File

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Download

(c) Optional attachment(s) - if any

Max 2 MB

Choose File

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Declaration

I declare that, whatever stated above is true correct and complete and nothing material has been suppressed including the attachments to this form. I am duly authorised to sign this form.

To be digitally signed by

Person appointing receiver or manager

DSC BOX

PAN

To be digitally signed by

Receiver or manager

DSC BOX

PAN

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Note: Attention is drawn to provisions of Section 447, Section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement / certificate and punishment for false evidence respectively.

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

This eForm is hereby registered

Digital signature of the authorising officer

Date of signing (DD/MM/YYYY)

DSC BOX

6. In the said rules, for Form No. CHG-8, the following Form shall be substituted namely:-

Form language



Form No. CHG-8

Application to Central Government for extension of time for filing particulars of registration of satisfaction of charge OR for rectification of omission or misstatement of any particular in respect of creation/ modification/ satisfaction of charge

[Pursuant to section 77(1) read with 87 of The Companies Act, 2013 and rule 12(2) and 13 of The Companies (Registration of charges) Rules 2014]

English

Hindi

Refer instruction kit for filing the form

All fields marked in * are mandatory

Entity's Details

1 *Corporate Identity Number (CIN) or Foreign Company Registration Number (FCRN)

2(a) *Name of the Company

(b) *Address of the registered office or principal place of business in India of the company

(c) *e-mail ID of the company

3 *This form is for condonation of

Delay in registration of satisfaction of Charge

Rectification on account of Omission or mis-statement of any particular in respect of :

Creation of Charge

Modification of Charge

Satisfaction of Charge

4 *The application is made by:

Company

Any other interested person

5 *Form no. of the relevant form

Form CHG-1

Form CHG-4

Form CHG-9

*SRN of the form selected above

Charge Details

6 *Charge Identification Number (ID)

7(a) *Date of creation/modification/satisfaction of charge entered in the relevant form (DD/MM/YYYY)

(b)* Amount of charge created / modified / satisfied:

(c)* Name(s) of the charge holder(s)

(d)* Particulars of the property or asset(s) charged (including complete address and

location of the property)

8 *Reasons for delay/ omission/ mis-statement in filing and details of omission /
mis-statement and the relief required

Attachments

(a) *Instrument creating/modifying/satisfying the charge;

Max 2 MB	Choose File	Remove	Download
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(b) Affidavit

Max 2 MB	Choose File	Remove	Download
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(c) Confirmation from the charge holder

Max 2 MB	Choose File	Remove	Download
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(d) Optional attachment(s) - if any

Max 2 MB	Choose File	Remove	Download
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Declaration (if applicant is company)

I, am authorised by the Board of Directors of the Company vide resolution no

Dated to give this declaration and to sign and submit this application. Further, I

do solemnly declare that I am the (Director/Manager/Company
Secretary/CFO/CEO/IRP/RP/Liquidator/Authorised Representative)

and that:

1 the delay in filing the particulars of satisfaction or omission or misstatement of any particulars with respect to creation/modification/satisfaction, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors of the company;

2 no prejudice would be caused to the charge holder(s) or any other creditor(s) of the company, if the delay is condoned for satisfaction of charge or omission or misstatement is rectified;

3 the company has not created or modified any other charge(s) whatsoever on the assets of the company, since the creation / modification of the present charge;

4 the company is carrying on the business as on the date of filing this application and no proceedings to wind-up the company have commenced or are pending against the company;

5 there is no litigation proceedings is pending before any court of law for which condonation of delay for satisfaction of charge is being filed;

6 the company has not applied for striking off the name of the company from the register of Registrar of Companies.

To be digitally signed by

Director or manager or secretary or CEO or CFO or IRP/RP/Liquidator (In case of an Indian company)
or an authorised representative (In case of a foreign company)

Designation
(Director/Manager/Company Secretary/CFO/ CEO/IRP/RP/Liquidator/Authorised Representative)

DIN of the director; PAN of the manager or CEO or CFO or IRP/RP/Liquidator or authorised representative; or membership number of company secretary

Declaration (if applicant is any person other than the company)

I confirm that the delay in filing the particulars of satisfaction or omission or misstatement of any particulars with respect to creation/modification/satisfaction, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors of the company and all the information and particulars mentioned above are concisely and correctly stated.

To be digitally signed by

DSC BOX

Charge Holder PAN

To be digitally signed by

DSC BOX

ARC or assignee PAN

To be digitally signed by

DSC BOX

Designation

PAN

Save

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Note: Attention is drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement/ certificate and punishment for false evidence respectively.

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

Digital signature of the authorising officer

This eForm is hereby approved

DSC BOX

This eForm is hereby rejected

DSC BOX

Date of signing (DD/MM/YYYY)

7. In the said rules, for Form No. CHG-9, the following Form shall be substituted namely:-

Form language



Form No. CHG-9

Application for registration of creation or modification of charge for debentures or rectification of particulars filed in respect of creation or modification of charge for debentures

[Pursuant to sections 71(3), 77, 78 & 79 and pursuant to Section 384 read with 71(3), 77, 78 and 79 of The Companies Act, 2013 and Rule 3 and 13 of The Companies (Registration of charges) Rules 2014]

English

Hindi

Refer instruction kit for filing the form

All fields marked in * are mandatory

Entity's Details

1 *Corporate Identity Number (CIN) or Foreign Company Registration Number (FCRN)

2(a) *Name of the Company

(b) *Address of the registered office or principal place of business in India of the company

(c) *e-mail ID of the company

3(a) *This form is for registration of

Creation of charge

Modification of charge

Rectification of charge

(b) *Rectification to be made in regard to

Type of debentures

Number of trustees or debentures holders

Extent of charge

Particulars related to series of debentures

Particulars related to present issue of series

Amount secured by charge

Description / Particulars of property charged

Principal terms and conditions, extent and operation of charge

Particulars of commissions, allowances or discount

Particulars of modification

(c) *Type of debentures

Debentures

Debenture Stock

Bond

Any other instrument

(d) *SRN of the form for which rectification is being filed

(e) * Charge ID of the charge to be modified or rectified

(f) * SRN of form CHG-8

4 *Whether the applicant is

Company Charge holder or Trustee of debenture holders

Details of charge instrument

5(a) *Date of the instrument creating or modifying the charge (DD/MM/YYYY)

(b) *Nature, description and brief particulars of the instrument creating or modifying the charge

(c) *Particulars of the present modification (please ensure that the correct particulars are entered as the same shall be displayed in the certificate of modification of charge)

6(a) Whether charge is modified in favour of asset reconstruction company (ARC) or assignee

Yes No

(b) Whether charge holder or trustee of debenture holders is authorised to assign the charge as per the charge agreement

Yes No

7 Type of charge

(a) *Description of the property charged indicating whether it is a charge on

- | | |
|---|--|
| <input type="checkbox"/> Immovable property or any interest therein - Residential | <input type="checkbox"/> Immovable property or any interest therein - Commercial |
| <input type="checkbox"/> Immovable property or any interest therein - Others | <input type="checkbox"/> Movable property - Equipment and Machinery |
| <input type="checkbox"/> Movable property – Inventory | <input type="checkbox"/> Movable property - Inventory (incl. Receivables) |
| <input type="checkbox"/> Movable property - Motor Vehicle (Hypothecation) | <input type="checkbox"/> Movable property - Ship or any share in a ship |
| <input type="checkbox"/> Movable property - Others | <input type="checkbox"/> Intangible – Goodwill |
| <input type="checkbox"/> Intangibles - Trademarks | <input type="checkbox"/> Intangible - Patent |
| <input type="checkbox"/> Intangible - Licence | <input type="checkbox"/> Intangible - Licence under a Patent |
| <input type="checkbox"/> Intangible - Copyright | <input type="checkbox"/> Intangible - Copyright under a Patent |
| <input type="checkbox"/> Intangible - Designs | <input type="checkbox"/> Intangible - IPR |
| <input type="checkbox"/> Intangible - Others | <input type="checkbox"/> Solely of Property situated outside India |
| <input type="checkbox"/> Uncalled share capital | <input type="checkbox"/> Calls made but not paid |
| <input type="checkbox"/> Book debts | <input type="checkbox"/> Others |

(b) If others, please specify

(c) *Short particulars of the property or asset(s) charged (including complete address and location of the property)

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(d) Plot Unit / Dwelling Interest

Plot

Dwelling Interest

(e) (i) Details of Plot Unit

Evaluated Price of Asset as on Security interest Creation date (in INR)	Nature of Property	PLOT ID Number	Survey No. /GAT No. etc.
Street Number & Name	Sector /Block Number	Locality	Landmark
Village/Town Name	Taluka	Pin code	District
State	Latitude	Longitude	Area of plot (Sq. feet, Sq. meter, Acre, Gunta, Cents, Hectares)

(ii) Details of Dwelling Interest

Evaluated Price of Asset as on Security interest Creation date (in INR)	Nature of Property	PLOT ID Number	Survey No. /GAT No.
Dwelling Unit ID Number	Floor No.	Building Name & Society Name	Street Name / No.
Sector/Block Number	Locality	Landmark	Village/Town Name
Taluka	Pin Code	District	State
Latitude	Longitude	Area of dwelling (Sq. feet, Sq. Meter)	

(iii) Bounded by

By North	By South	By East	By West
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*Survey number, GAT number, Khesra number; khweta number, Mouza number, Phase number or any other such similar representation in various states or union territories can be captured in this field.

(All the fields should be captured as appearing in the revenue record, flat no, house no, Municipal Office/Municipal Corporation / Grampanchayat are to be specified and also the area of the immovable property as well as boundaries)

Details of charge holder

8 Number of trustee(s) of debenture holders or charge holder(s)

9 Particulars of the charge holder or the trustee of debenture holders (in case charge is modified in favour of ARC or assignee, enter the particulars of ARC or assignee)

*Category

(Nationalised bank/Scheduled bank/Private Sector Bank/Financial institution/
Non banking financial company/Co-operative bank/Foreign bank/Individual/Others)

If others, please specify

*Name of the charge holder

CIN (if applicable)

*Name

*Address Line 1

Address Line 2

*Country

*Pin code/Zip Code

*Area/ Locality

*City

*District

*State/ UT

*E-mail ID

*Whether charge holder or trustee of debenture holder is having a valid Income Tax PAN

Yes

No

Income Tax- Permanent Account Number (PAN)

BSR Code / Branch Code

Details of charge

10(a) *Whether the charge is for

Entire series of debentures

Any issue in a series of debentures

(b) *Whether the series of debentures are registered with the Registrar of Companies (RoC)

Yes

No

(c)(i) If yes, the total amount secured by the whole series (in INR)

(c)(ii) Date of registration of series (DD/MM/YYYY)

(d) *Date of present issue of series (DD/MM/YYYY)

(e) *Maximum amount of present issue of series (amount secured by the charge) (in Rs.)
(In case of modification of charge, enter the amount secured by the charge after such modification)

(f) *Maximum amount secured by the charge in words

11 Whether resolution authorising the issue of series has been filed in MGT-14 Yes No

(a) SRN of MGT-14

(b)*Date of resolution authorising the issue of the series (DD/MM/YYYY)

12 Brief of the principal terms and conditions, (Including rate of interest, date of redemption, and creation of debenture redemption reserve, if applicable) extent and operation of charge

(a) Date of Creating Security Interest by actual/ constructive deposit of title deeds within bank/ housing finance company (DD/MM/YYYY)

(b) Borrower's customer/account number

(c) *Rate of interest

(d) *Repayment term (in months)

(e) *Terms of Repayment

(f) Nature of facility

(g) Date of Disbursement (DD/MM/YYYY)

(h) Miscellaneous narrative information

(i) *Margin

(j) *Extent and operation of the charge

(k) Others

13 *Particulars as to amount or rate percent of the commission, allowances or discount (if any) paid, or made either directly or indirectly by the company to any person(s) in consideration of their subscribing or agreeing to subscribe, whether absolutely or conditionally, or procuring or agreeing to procure subscriptions, whether absolute or conditional, for any of the debentures included in this return

Asset Details

14 Description of document by which the company / borrower / third party acquire title

Number of title documents deposited by customer

Document Type (Sale deed/Lease deed/Award/Other s)	Document Number	Sub registrar	Taluka	Country	Pin Code/Zip code	City/Sub-District	State /UT

Attachments (List of Attachments)

(a) *Instrument(s) of creation or modification of charge

(b) Copy of the resolution authorising the issue of the debenture series

(c) Optional attachment(s)- if any

Declaration

I am authorised by the Board of Directors of the Company vide resolution no dated

to sign this is form and declare that all the requirements of Companies Act, 2013 and the

rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I also declare that all the information given herein above is true, correct and complete and as per the attached charge instrument(s) or document(s) and nothing material has been suppressed. A copy of the attached charge instrument(s) or document(s) is/ are available at the registered office or principal place of business in India of the company.

I further declare that:

1 the delay in filing the particulars of creation/modification, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors of the company;

2 no prejudice would be caused to the charge holder(s) or any other creditor(s) of the company, if the delay is condoned;

3 the company has not created or modified any other charge(s) whatsoever on the assets of the company, since the creation / modification of the present charge;

4 the company is carrying on the business as on the date of filing this application and no proceedings to wind-up the company have commenced or are pending against the company;

5 there is no litigation proceedings pending before any court of law for which condonation of delay is being filed;

6 the company has not applied for striking off the name of the company from the register of Registrar of Companies

To be digitally signed by

Director or manager or secretary or CEO or CFO or IRP/RP/Liquidator (In case of an Indian company) or an authorised representative (In case of a foreign company)

DSC BOX

Designation
(Director/Manager/Company Secretary/CFO/ CEO/Authorised Representative/IRP/RP/Liquidator)

DIN of the director; PAN of the manager or CEO or CFO or authorised representative or IRP/RP/Liquidator; or membership number of company secretary

Declaration

*I/we confirm that the attached charge instrument(s) or document(s) is/are true copies of the original which is/are available with the charge holder and/or assignee and all the information and particulars mentioned above are derived there from are concisely and correctly stated. I/we am/are duly authorised to sign this form.

I/we am/are a multilateral/International financial institution who has/have been exempted from payment of income tax in India under the UN Privileges and Immunities Act.

To be digitally signed by

*Charge holder or Trustee of debenture holders

DSC BOX

PAN of the charge holder

To be digitally signed by

DSC BOX

ARC or assignee

PAN of the ARC or assignee

To be digitally signed by

DSC BOX

Designation

PAN

Certificate by Practicing Professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the Company/applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that:

- iii. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of the Companies Act, 2013 and were found to be in order;
- iv. All the required attachments have been completely and legibly attached to this form.

To be digitally signed by

DSC BOX

Chartered accountant (in whole-time practice) or

Cost accountant (in whole-time practice) or

Company secretary (in whole-time practice)

Whether associate or fellow:

Associate Fellow

Membership number

Certificate of practice number

Save

Submit

Note: Attention is drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement/ certificate and punishment for false evidence respectively.

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

Digital signature of the authorising officer

This eForm is hereby registered

Date of signing (DD/MM/YYYY)

Manoj

Manoj Pandey

Joint Secretary to the Government of India

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 248(E), dated the 31st March, 2014 and subsequently amended *vide* the following notifications, namely:-

Serial Number	Notification Number	Notification Date
1.	G.S.R 440(E)	29 th May, 2015;
2.	G.S.R. 339 (E)	7 th April, 2017;
3.	G.S.R. 614 (E)	5 th July, 2018;
4.	G.S.R. 1218 (E)	18 th December, 2018;
5.	G.S.R. 342 (E)	30 th April, 2019 and
6.	G.S.R. 320 (E)	27 th April, 2022